



## **Central Administrative Tribunal Jammu Bench, Jammu**

**T.A. No. 6014/2021  
(SWP No. 608/2011)**

Thursday, this the 15<sup>th</sup> day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Sansar Chand, Age 38 years.  
S/o Sh. Kesar Chand  
R/o Ward No. 2, Mohalla Delan  
R/o Jakhani Near Gujjar Hostel,  
Udhampur Tehsil and District  
Udhampur.
2. Subash, Age 33 years  
S/o Bodh Raj  
R/o Debran P/O Krimchi  
Tehsil and District Udhampur.
3. Jagdev Singh, Age 31 years  
S/o Sh. Hem Raj  
R/o Khari Kot  
Tehsil and Sistrict Reasi.
4. Harvinder Singh, Age 28 years  
S/o Sh. Rajinder Singh  
R/o Vijaypur P/o Reasi  
Tehsil and District Reasi.

...Applicant

(Mr. Sachin Dogra, Advocate)

### **Versus**

1. State through Commissioner/Secretary  
PHE Irrigation Flood Control,  
Jammu.
2. Chief Engineer,  
PHE Department,  
Jammu
3. Executive Engineer,  
PHE Division,  
Udhampur



4. Executive Engineer  
PHE Division Reasi.
5. Executive Engineer  
Mahore, Darmari

...Respondents  
(Mr. Rajesh Thapa, Deputy Advocate General)

### ORDER (ORAL)

#### **Mr. Justice L. Narasimha Reddy:**

The applicants state that they worked as casual labourers in the Public Health Engineering (PHE) Department for many years, on daily wage basis. It is stated that they applied for engagement as Plumbers in the Udhampur and Reasi Divisions, respectively and though they were qualified to be employed on those posts, their cases were not considered. It is also stated that the respondents did not select them due to some pressure from various sources. They filed SWP No. 608/2011 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to direct the respondents to appoint them as ITI Plumbers, in the Udhampur and Reasi Divisions.

2. On behalf of respondent Nos. 1 & 2, a counter affidavit is filed. It is stated that the selection process was undertaken and a list of 44 ITI Plumbers was submitted to the Director,



Technical Education Department, Jammu; and the names of the applicant did not figure therein. It is also stated that the engagement of casual/seasonal workers has since been banned, vide order dated 17.03.2015.

3. The SWP has since been transferred to the Tribunal in view of the reorganisation of the State of Jammu & Kashmir and renumbered as T.A. No. 6014/2021.

4. Today, we heard Mr. Sachin Dogra, learned counsel for applicant and Mr. Rajesh Thappa, learned Deputy Advocate General.

5. The applicants made an effort to get themselves engaged as ITI Plumbers in the respective Divisions. It was not a regular selection and a list of 44 candidates was prepared, based on the experience, qualifications, etc. The applicants did not figure therein. We would have examined the issue in detail, but for the fact that a total ban was imposed on engagement of casual/seasonal workers in the year 2015. Nothing can be done at this stage.



6. The T.A. is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

**July 15, 2021**  
/sunil/jyoti/